

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.105**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd	....	Applicant / Petitioner
Vs		
Value Infratech India Pvt Ltd.	....	Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: -  
For the Respondent -

**ORDER**

Despite publication by substituted service no one has put in appearance even on the second call at the end of the board. Accordingly, respondent-corporate debtor proceeded *exparte*.

List for arguments on 12.03.2019.

- Sd -

**(M.M. KUMAR)**  
**PRESIDENT**

- Sd -

**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**